India. No response form Paresh Barua, self-styled Commander-in-Chief of ULFA has been received in this regard so far.

Phone tapping of Ministers and top officials

3816. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases of phone tapping of Ministers and top officials have come to notice;

(b) if so, the details thereof; and

(c) the reasons for tapping of phones?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) In 2010, 'Outlook' magazine published allegations about phone tapping. Union Home Minister in his statement in the Lok Sabha on 26th April, 2010 had *inter-alia* informed the Hon'ble House that "I wish to state categorically that no telephone tapping or eavesdropping on political leaders was authorized by the previous UPA Government. Nor has the present UPA Government authorized any such activity."

(b) and (c) In view of the above, does not arise.

Demands of Anna Hazare

†3817. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Anna Hazare has made a declaration to sit on fast in Delhi;

(b) whether he has been permitted to sit on fast and if so, the details of his major demands; and

(c) whether Government is considering his demands?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) An application was received by the Delhi Police from India Against Corruption seeking permission for Anna Hazare's fast from 16.08.2011, and a conditional permission was given for holding fast and dharna at Ramlila Ground from 18.08.2011. The Jan Lokpal Bill, 2011 as circulated by the team of Shri Anna Hazare alongwith Bills and suggestions on Lokpal, received from other organizations/individuals is under consideration of the Department- related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice.

[†]Original notice of the question was received in Hindi.